

of the amount of Rs. 600.92 crores, an amount of Rs. 505.56 crores has been left to them.

As far as the other part is concerned, the Central sector is having a sort of joint effort with them by providing them with knowhow, design, how to reduce the cost of construction, etc. The houses to be provided for the plantation workers come under the Central sector and, out of the above amount, Rs. 5 crores has been reserved for this scheme.

श्री लक्ष्मी नारायण नायक : ग्रामों में जो ग्रामीण आवास योजना चल रही है और जिस के लिये केन्द्रीय सरकार राज्य सरकारों को पैसा देती है— क्या मंत्री महोदय को यह जानकारी है कि यह योजना बिलकुल ठग है, इस पर कोई काम चालू नहीं है ? मैं मंत्री महोदय से निवेदन करूंगा कि वे राज्य सरकारों को आदेश दें कि ग्रामों में जो ग्रामीण-आवास योजना चालू है, उस के अन्तर्गत तत्काल मकान बनाने की कार्यवाही शुरू हो ।

श्री सिकन्दर बहत : बहुत बेहतर ।

SHRI BIRENDRA PRASAD: I rise on a point of order. I have not been allowed to put any question.

MR. SPEAKER: Already four people from this Bench have asked questions. There are so many Benches and we cannot have people only from this side putting questions.

Release of Additional Quota of free sale sugar

*211. **SHRI K. MALLANNA:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Union Government have ordered the release of some additional free sale sugar for internal consumption; and

(b) if so, quantity of quota distribution, State-wise?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURAJIT SINGH BARNALA): (a) In addition to 0.95 lakh tonnes of free sale quota initially released for internal consumption for June, 1977, 10,000 tonnes was released on 24th May, 1977 and another 15,000 tonnes on 2nd June, 1977 raising the quota to 1.20 lakh tonnes. A similar free sale quota of 1.20 lakh tonnes has been released for July, 1977 also.

(b) Free sale sugar is released to the factories for sale to the licensed wholesale dealers any where in the country. No State-wise quotas are allotted out of the monthly free sale releases.

SHRI K. MALLANNA: May I know from the Minister whether an estimate has been made of the total sugar requirement of the country based on the minimum *per-capita* consumption and, if so, the particulars thereof and whether there is any deficiency or insufficiency in allocating the quota of sugar. I would also like to know whether its release of sugar is sufficient for the country.

SHRI SURJIT SINGH BARNALA: The consumption is about 37 to 38 lakh tons. This is not based on the *per-capita* consumption. Levy Sugar is released on the calculation that there should not be more than one kilogram per individual and not less than one kilogram per family.

SHRI K. MALLANNA: I had asked whether any assessment had been made.

SHRI SURJIT SINGH BARNALA: I have answered that according to the estimate the consumption is about 37 to 38 lakh tons.

SHRI K. MALLANNA: My second question is this. If a large quantity of sugar is released to the open

market, the sugar market would be depressed and the prices will go down; and if the open market prices tumble down, the manufacturers will lose their profit. So, the manufacturers are hoarding the sugar in order to create scarcity in the country and amass huge profits. May I know whether the manufacturers are opposed to Government policy of releasing more sugar into the open market and have submitted a memorandum to the Government requesting the Government to curtail the release of sugar to the open market?

SHRI SURJIT SINGH BARNALA: More sugar is being released to keep the price within limits. The prices have now decreased. Last year, about this time, the price was Rs. 490 in Delhi and now it is Rs. 400.

श्री विरेन्द्र प्रसाद : मैं मंत्री महोदय से जानना चाहता हूँ—चीनी जब एक ही फैक्टरी में बनती है तो कन्ट्रोल की दुकानों पर 2 रु० 15 पैसे किलों में बिकती है और खुले बाजार में 4 रु० 50 पैसे किलो में बिकती है, क्या मंत्री महोदय चीनी पर से कन्ट्रोल तोड़ने के बारे में विचार करेंगे ?

श्री सुरजीत सिंह बरनाला : इस सारे मामले पर विचार हो रहा है, लेकिन ऐसा नहीं किया जा सकता है कि कन्ट्रोल को तोड़ दिया जाये।

MR. SPEAKER: Before we take up the Short Notice Question, I would like to make an appeal to my friends about the questions put from this side. If they take the trouble of tabling a few main questions also, it would be useful. If they would put not only supplementaries but main questions also, they would get a better chance.

SHORT NOTICE QUESTION

Investigations into the Death of Col. T.S. Anand

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NSQ 6. DR. BAPU KALDATE:

SHRI DHANNA SINGH GULSHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have started investigations into the causes of death of Col. T. S. Anand;

(b) whether this incident of death has created panic in the public; and

(c) the action taken by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (c). According to the Delhi Police, information was received by the Nangloi Police Station on 4th June, 1977, at about 7.30 p.m., that the dead body of Lt. Col. T. S. Anand was lying in a field in village Punjab Khod. A case under section 302 IPC was registered in this connection. The C.B.I. have been put in-charge of the investigation, which is still continuing.

(b): No, Sir.

डा० बापू कालदाते : अखबारों में जो आया था, वह तो आत्म-हत्या की बात आई थी, लेकिन अब जो केस सरकार ने रजिस्टर किया है, पुलिस ने रजिस्टर किया है, उस में हत्या की बात आ रही है। इस के लिए हम आप का ध्यान इस बात की तरफ खींचेंगे कि नागरवाला की तरह की कोई मिस्ट्री इस में भी तो नहीं है। हम लोग ऐसा महसूस करते हैं कि सरकार को इस बारे में बड़ा सतर्क रहने की जरूरत है। दूसरी बात इसी संबंध में मैं यह जानना चाहूंगा कि जब 302 का केस रजिस्टर किया गया है तो क्या सरकार के पास ऐसी कोई चीज आई है जिस से यह साबित हो सकता हो कि इस में किसी नजदीकी रिश्तेदार का हाथ है ? इस से किसी नजदीकी रिश्तेदार